

MAPILLA SUCCESSION ACT, 1918

1 of 1918

[11th June, 1918]

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An Act to amend and define the law of intestate succession among Mapillas governed by the Marumakkattayam or the Aliyasantana Law of Inheritance. Preamble:- Whereas it is expedient to amend and define the rules of law applicable to intestate succession among Mapillas governed by the Marumakkattayam or the Aliyasantana Law or Inheritance; It is enacted as follows:

1. Short title :-

- (1) This Act may be called the Mapilla Succession Act, 1918.
- (2) Local extent:- It extends to the whole of the Andhra Area of the State of Andhra Pradesh.
- (3) Persons to whom this Act is applicable:- It applies to Mapillas domiciled in the Andhra area of the State of Andhra Pradesh who are governed by the Marumakkattayam or the Aliyasantana Law of Inheritance, and also, in respect of immovable property situated within the Andhra area of the State of Andhra Pradesh to Mapillas domiciled outside the said area who are so governed.

2. Property in respect to which a deceased Mapilla is considered to have died intestate :-

A person is considered to die intestate in respect of all property of which he has not made a testamentary disposition capable of taking

effect.

Explanation:- "Property" in this section does not include tarwad property unless the person dying intestate was exclusively entitled to it.

3. Devolution of such property :-

Such property shall, notwithstanding any custom to the contrary, devolve upon his heirs in the order and according to the rules to Muhammadan Law.